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CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH, CUTTACK

O.A.No.260/00619/14

Cuttack this the 13th day of August, 2014

CORAM

HON'BLE SHRI R.C.MISRA, MEMBER(A)

Sri Jayakrishna Nayak
Aged about 65 years
S/o.Harmohan Nayak
Permanet resident of Plot No.306/1697/3875
Vill-Patia, PO-KIIT
PS-Imphosyshis
Bhubaneswar
Dist-Khurda-751 024

...Applicant

By the Advocate(s)-Mr.S.K.Ojha

-VERSUS-

Union of India represented through

1. The Secretary to Government of India
Ministry of Science & Technology
Technology Bhawan
New Meharauli Road
New Delhi-110 016
2. The Surveyor General of India
Surveyor general's Office
Hathibarkala Estate
Post Box No.37
Dehradun
Uttarakhand-248 001
3. The Director
Survey of India
Survey Bhawan
Bhubaneswar
Dist-Khurda-751 013

...Respondents

By the Advocate(s)-Mr.P.R.J.Dash

ORDER

R.C.MISRA, MEMBER(A):

Heard Shri S.K.Ojha, learned counsel for the applicant and Shri P.R.J.Dash,
learned ACGSC for the Respondents.



2. Applicant herein is a retired employee of Survey of India under the Ministry of Science & Technology having retired from service with effect from 31.1.2009. His grievance in the present O.A. is that although as per his service records, he is entitled to 3rd financial upgradation under MACPS with effect from 01.10.2009, he is not being granted the same. Shri Ojha has also brought to the notice of the Tribunal that the applicant is also having satisfactory ACRs to meet the benchmark required for grant of MACP. It is his further case that despite several representations filed by the applicant ventilating his grievances, he is yet to receive any response. Therefore, he has prayed for direction to be issued to respondents to grant 3rd financial upgradation under MACP in favour of the applicant w.e.f. 1.10.2009 in the GP Rs.7600/-.

3. It is found from the record that the applicant has made a series of representations to the authorities including Surveyor General of India (Res.No.2) with a prayer for grant of benefits under the MACPS on 13.3.2013. Shri P.R.J.Dash, learned ACGSC has stated that he does not have the exact information about the present status of the representation. However, since representation dated 13.03.2013 is pending, I consider it necessary to give a direction to Respondent No.2 to consider and dispose of the matter in accordance with the extant rules within a period of four weeks from the date of receipt of copy of this order and if during the process of consideration, the applicant is found entitled to the financial upgradations under the MACPS, the same be granted within a further period of four weeks from the date of disposal of the representation.

Ordered accordingly.



4. With the above observation and direction, this O.A. is disposed of at the stage of admission. No costs.

5. As agreed to by learned counsel for both the sides, copy of this order along with paper book be sent to Surveyor General of India, Surveyor general's Office (Res.No.2) by Speed Post at the cost of the applicant, for which Shri Ojha undertakes to deposit the postal requisites by 14.08.2014.

Free copy of this order be made over to the learned counsel for both the sides.


(R.C.MISRA)
MEMBER(A)

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